

**2046**

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI**

**ORIGINAL APPLICATION NO. 417 OF 2022**

**IN THE MATTER OF:**

**NIRANJAN BAGCHI**

**...APPLICANT**

**VERSUS**

**STATE OF UTTARAKHAND**

**...RESPONDENTS**

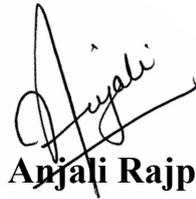
**& ORS**

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**Dated 03.05.2025**

**Filed By**



**Adv Anjali Rajput**

**Panel Counsel for State of Uttarakhand**

**[Advanjali.rajput@gmail.com](mailto:Advanjali.rajput@gmail.com)**

**9811777368**

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI

I.A. NO. 139 OF 2025

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IN THE MATTER OF:

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& ORS

REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO 12,

DISTRICT MAGISTRATE, DEHRADUN TO I.A. NO. 139 of 2025 IN

COMPLIANCE OF THE ORDER DATED 17.03.2025 PASSED BY THIS

HON'BLE TRIBUNAL.

Most respectfully showeth:

I Savin Bansal aged about 40 years S/o Sh. Shashi Bansal, presently posted as District Magistrate, Dehradun, Uttarakhand (Chairman District Ganga Committee), do hereby solemnly affirm on oath and state as under:

1- That in my above-mentioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present additional reply by way of affidavit.

2. That the afore mentioned case was listed for 17.03.2025 and the Hon'ble tribunal was pleased to pass the following order:

*" 7. Replies/responses have not been filed by Respondents no. 9 to 12.*

  
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*Respondents no. 9 to 12 are directed to file reply to IA No. 139/2025 filed by respondent no.1 and also to file their responses/replies with reference to the environmental questions involved in the case. In their replies/ responses, Respondents no. 9 to 12 shall specifically mention as to what action was taken against the Officers/Departments/ Authorities for non- compliance of the directions issued by Respondents no. 9 to 12.*

*8. List on 06.05.2025 for further consideration.*

*9. In the meanwhile, order dated 16.12.2024 passed by this Tribunal shall remain in abeyance and the question of modification/ recalling of the same will be considered on the date of hearing fixed.”*

3. That the present reply affidavit is being filed in compliance of para 7 of the order dated 17.03.2023 passed by this Hon'ble Tribunal inter alia directing the respondent herein to file reply to the I.A. N 139 /2025.
4. The answering respondent respectfully submits the following comprehensive response without submitting para wise reply to the subject application and craves leave of this Hon'ble Tribunal to file a detailed further affidavit if so required and as directed by this Hon'ble tribunal.
5. It is submitted that as per Notification dated 07.10.2016, the following officials have been designated at the state level to:

  
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“ Para 20: Constitution and Composition of Specified State Ganga Rejuvenation, Protection and Management Committees as authorities.— With effect from the date of commencement of this Order, these shall be constituted, in each State as specified in paragraph 2, an authority to be called the State Ganga Rejuvenation, Protection and Management Committee, which shall consist of a Chairperson and other members as specified in the Schedule to exercise powers and discharge functions as specified in this Order and the Act.

Para 53. Constitution of District Ganga Protection Committees. - (1) The Central Government shall immediately after the commencement of this Order, in consultation with concerned State Ganga Committee, by notification constitute, in every specified District abutting River Ganga and its tributaries in the States mentioned in paragraph 2, the “District Ganga Committees” for the prevention, control and abatement of environmental pollution in the River Ganga.

(2) Every District Ganga Committee in each specified District shall consist of the following members, namely: -

(a) the District Collector in the specified District; - Chairperson, ex-officio;

(b) not more than two nominated representatives from Municipalities and Gram Panchayats of the specified District nominated by the State Government. - Members;

  
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(c) one representative each of the Public Works, Irrigation, Public Health Engineering, and Rural Drinking Water Departments, and State Pollution Control Board working in the specified District abutting River Ganga to be nominated by the District Collector –

Member, ex-officio;

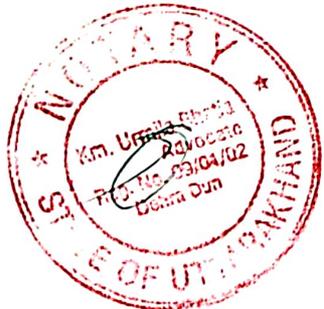
(d) two environmentalists associated with River Ganga protection activities and one representative of local industry association in the specified District to be nominated by the District Collector - Members,;

(e) one Divisional Forest Officer of the specified District –  
Member, ex-officio

(f) one District official to be nominated by the District Collector. -  
Member;

Thus, by the virtue of being the District Magistrate, Dehradun, the present deponent is the *Chairperson, ex-officio* of the District Ganga Committee which is under NMCG.

6. At the outset, it is most humbly and respectfully submitted that the Deponent is not a competent authority to comment regarding the consonance among Jal Shakti's Notification dated 07-10-2016 and State Legislations i.e. Uttarakhand Reforms, Regularisation, Rehabilitations & Resettlement and Prevention of Encroachment of the Slums located in the Urban Local Bodies of the State Act, 2016 and Uttarakhand Special Provisions for Urban Bodies and Authorities Act, 2018 (State Act, 2018).
7. The undersigned has also been issuing several orders and communications from time to time and has been actively pursuing with the concerned state officials and stake holders to take effective measures in this regard. Copies



  
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of the orders and communications referenced herein are being submitted by the undersigned in a separate affidavit Dated 02-05-2025 to the Hon'ble National Green Tribunal.

8. That the undersigned has given directions to the concerned officials to abide by the provision of Section 6 (3) of the Notification dated 07.10.2016 which have also been submitted in the separate Affidavit Dated 02-05-2025.
9. It is most humbly submitted that despite the repeated instructions to the concerned officials, there was non compliance of the directions issued by the office of the Deponent, in order of which letters have also been issued to the respected Secretaries of the concerned Departments. Copies of the orders and communications herein are being submitted by the undersigned in a separate Affidavit dated 02-05-2025 to the Hon'ble National Green Tribunal.
10. It is therefore respectfully submitted that the undersigned is submitting his reply in the compliance of order dated 17-03-2025 passed by the Hon'ble National Green Tribunal.

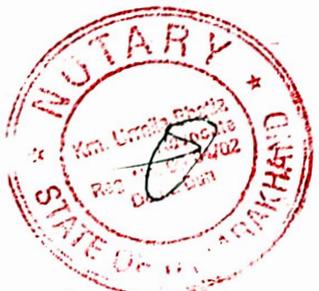
  
 Deponent  
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VERIFICATION: -

Verified at on this 03 day of MAY 2025 that the contents of the above affidavit are true and correct to my knowledge and no part of it is false

  
 Identified by  
 NITIN VASHISTHA

therein and nothing has been concealed therefrom.



  
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 खिलाधिकारी  
 Deponent  
 affidavit is sworn before  
 Sawin Bansa  
 Is Identified by Nitin Vashistha  
 Dehra Dun on 03/05/2025  
 KM. URNILA BHATIA  
 Advocate & NOTARY Dehra Dun